Rules, 1972, under section 296 of the Income Tax Act, 1961. [Placed in Library. See No. LT-4030/72.]

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE)

NOTIFICATIONS

SHRIMATI SUSHILA ROHATGI: Sir, I also beg to lay on the Table:—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance) under section 159 of the Customs Act, 1962:—
 - (i) Notification S.S.R. Nos. 468(E) and 469(E), dated the 28th November, 1972, together with an Explanatory Note thereon. [Placed in Library. See No. LT-4032/72.]
 - (ii) Notification G.S.R. No. 479(E), dated the 4th December, 1972, together with an Explanatory Memorandum thereon.
 - (iii) Notification G.S.R. No. 480 (E), dated the 4th December, 1972. together with an Explanatory Memorandum thereon.

[Placed in Library. See No. LT-41-23/72 for (ii) to (iii).]

- II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) Notification G.S.R. No. 3484, dated the 2nd December, 1972, publishing the Central Excise (Fourteenth) Amendment Rules, 1972.

[Placed in Library See No. LT-4154 A 72].

(ii) Notification G.S.R. No 1495, dated the 2nd December, 1972, publishing the Central Excise (Fifteenth Amendment) Rules, 1972.

[Placed in Library. See No. LT-4122/72.]

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 472(E), dated the 30th November, 1972, together with an Explanatory Memorandum thereon.

[Placed in Library, See No. LT-4124/72].

MR. DEPUTY CHAIRMAN: Calling Attention.

SHRI PAPI REDDI (Andhra Pradesh): On a point of order, I have a submission to make...

MR. DEPUTY CHAIRMAN: There is no subject to raise a point of order.

SHRI PAPI REDDI: Before you take up the Calling Attention. . .

MR. DEPUTY CHAIRMAN: There is no subject on which you can raise a point of order.

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORTANCE

HEAVY LOSS OF HUMAN LIVES AND PRO-PERTY CAUSED BY RECENT UNPRECE-DENTED FLOOD IN TAMIL NADU

श्री जगवोश प्रसाद माथुर (राजस्थान) : श्रीमन्, आपकी अनुमति से में तामिल नाडु में हाल के अभूतपूर्व तूफान के कारण भारी जनहानि और संपत्ति विनाश और राहत कार्यों के लिए केन्द्रिय सरकार द्वारा अब तक दी गई सहायता की ओर सिचाई और विद्युत मंत्री जी ता हमन आकर्षित करता हूं।

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BAIJNATH KURE-EL): Sir, a severe cyclonic storm with an inner core of hurricane force wind (118 km. per hour and more) hit the Tamil Nadu coast near Cuddalore at 5 A M. on December 6. After crossing the coast, it weakened into a depression and moved across the Peninsula and emerged into the Arabian Sea off Mysore-